

their salaries. The NF Government under the circumstances introduced a Bill to take over the institution so that it may function properly. The Bill was passed, I suppose, by the Rajya Sabha in the month of September last year. But after that the Ninth Lok Sabha was dissolved. Now the Government is remaining a silent spectator about the ruin of this institution. I do not know what are the reasons for this. Whom are you going to shield?

I demand immediate attention of the Government and something should be done to save this institution. Let the External Affairs Minister intervene immediately in this and give a statement in this House. *(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY (Katwa): We share the concern of the hon. Member and we have all our support for this. I think, the Government must come forward with a Bill that had been passed in the Rajya Sabha and get it passed in the Lok Sabha immediately. *(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I had tried to raise an issue when the question hour began at 11.00 o'clock.

MR. SPEAKER: I am not allowing you to speak on that topic. So please don't try to do it again.

SHRI RAM VILAS PASWAN: I would not try to do that. How have you come to know what I have not still done? I may not have been a law student yet I do understand the limitations of our conduct. I would not speak anything contrary to your position.

MR. SPEAKER: It is the question of the honour of the Constitution, of the country and of the Parliament of this country.

SHRI RAM VILAS PASWAN: I promise to keep honour of all that. Today is an historic day for our country when as many as one

hundred and six members of Parliament consisting of all political parties, irrespective of party affiliation, including members of Scheduled Castes and Scheduled Tribes prepared a joint memorandum which contained three main demands.

MR. SPEAKER: It would be expunged from the record of the House, if the speech is not relevant to the subject. I allotted a ten hour discussion times to it.

SHRI RAM VILAS PASWAN: I agree with you, you may expunge it from the proceedings of the House if you find it out of subject.

We went to Rashtrapati Bhawan to submit one memorandum containing five main demands which included land reforms, legislation for reservation, to clear backlog, reservations in Rajya Sabha, Legislative Council and Judiciary and in the field of education. We could not meet the President. We come back after submitting our memorandum to his officers, though we were quite hopeful to meet the President.

[English]

MR. SPEAKER: I think that Rashtrapati is advised by the Council of Ministers and Council of Ministers is not advised by Rashtrapati... *(Interruptions)*...

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir with your permission, I would like to submit about the constitution of a Commission for Scheduled Castes and Scheduled Tribes which has already been granted constitutional status. For the last one and half years a national commission for Scheduled Castes and Scheduled Tribes has not been appointed. On 31st March, 1990 the Parliament had passed an important Bill to constitute a commission and to give it a Constitutional status by passing the constitution (Sixty Fifth Amendment) Bill. The President assented to the Bill on 7 June, 1990 but till today it has not been constituted.